

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAWAN NEW DELHI-110011

Policy Circular No. 41 (RE-2004)/2002-2007
dated 22nd July, 2004

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To

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All Licensing authorities
All Commissioners of Customs

Subject: Import of approved and unapproved drugs under the Advance Licensing Scheme –
Exemption from Registration Procedure.

Reference: Policy Circular Nos.9(RE-2004)/2002-07 dt. 30.6.2003, No.15(RE-2003)/2002-07 dt.
17.9.2003 & No.33(RE- 2004)/2002-07 dt. 30.4.2004

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In continuation of Policy Circular No.9 dt.30.6.2003, No.15 dt.17.9.2003 and No.33 dt.30.4.2004 whereby import of approved and unapproved drugs are allowed under Advance Licencing Scheme without requirement of registration procedure under Drugs and Cosmetics Act, the following further conditions are now imposed in addition to existing conditions.

- (a) No Advance Licence shall be issued for a period of 30 days from the date of issue of this Policy Circular for import of Penicillins and its salts (ITC HS Code 29411010)
- (b) Wherever import of Penicillins and its salts (ITC HS Code 29411010) is allowed under advance licensing scheme, export obligation period for such licences shall be restricted to three months from the date of clearance of import of first consignment. An endorsement in the Advance Licence shall be made by the Licencing Authority to this effect.
- (c) No further Export Obligation period extension shall be allowed in these licences.

- (d) Wherever Advance Licences already issued for import of Penicillins and its salts (ITC HS Code 29411010) no further Export Obligation period extension shall be granted.

This issues with the approval of DGFT.

(SBS Reddy)
Joint Director General of Foreign Trade

(File No.01/82/162/383/AM05/DES.III)